IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 1625 of 2020

Parshant Nandi @ Korna. ... ...**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Amit Kumar, Advocate
For the State : Mr. Shekhar Sinha, A.P.P.

04/26.6.2020 Heard the parties.

The petitioner is an accused in connection with Kadma P.S. Case No. 187 of 2018, G.R. No. 2604 of 2018, S.T. Case No. 423 of 2018.

Earlier prayer of the bail of the petitioner was rejected by this Court in B.A. No. 10405 of 2018 at that stage.

It has been alleged that the accused persons had started assaulting Lalu Kumhar and when the informant had intervened, Akash Singh had given a gupti blow in his stomach.

The informant has been examined as P.W-1, in which he has stated that only Akash Singh was present and he had failed to identify the petitioner. The petitioner appears to be in custody since 20.10.2018.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-VI, Jamshedpur in connection with Kadma P.S. Case No. 187 of 2018, G.R. No. 2604 of 2018, S.T. Case No. 423 of 2018.

(Rongon Mukhopadhyay, J)

Rakesh/-